



2026:AHC:6140

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4299 of 2025

Sanjiv Kumar Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Bilas Kannaujia, Shashi Ranjan Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. While entertaining the instant writ petition, the following order dated November 13, 2025 has been passed:-

"1. Heard Sri Shashi Ranjan Srivastava, learned counsel for petitioners and Sri Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State.

2. The instant petition has been filed for the following reliefs:-

"i. Issue a writ, order or direction in the nature of mandamus pleased to direct the respondent no. 2-Consolidation Officer Circle Rambag, Mirzapur to decide the Computerized Case No. 20254165331011900 (Surendra Narayan Vs. Udai Narayan) Mauja Bajaha, Paragana Kasiwar, Tehsil Sadar, District Mirzapur under Section 9A(2) U.P. Consolidation of Hording Act to this writ petition.

ii. Issue a writ, order or direction in the nature of mandamus directing the

respondents do not interfere peaceful possession of land in question.

iii. Issue any other suitable writ, order or direction which this Hon'ble Court may deem fit and proper."

3. Learned counsel for petitioners submitted that title objection filed on behalf of the predecessor in interest of the petitioners is pending before respondent no. 2-Consolidation Officer, since 1983.

4. Sri Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State shall obtain instructions from respondent no. 2 as to why the title objection is pending, since 1983.

5. Put up this matter as fresh on 28.11.2025.

2. Learned Standing Counsel has produced the copy of the instruction today in Court, which is taken on record. Office is directed to proceed accordingly.

3. Learned Standing Counsel, on the basis of instructions, has submitted that normal dates are being fixed in the matter and the same is likely to be decided shortly. He further submitted that he has no objection in case a direction is issued for expeditious disposal of the aforesaid proceeding.

4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction that Settlement Officer Consolidation (Additional), District Azamgarh (respondent No.2), before whom the aforementioned case is pending consideration, shall consider and decide the

same, in accordance with law, expeditiously, preferably within a period of **three months** from the date of receipt of a certified copy of this order.

5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6 . With the aforesaid direction, present writ petition is ***disposed of.***

January 9, 2026
Neetu

(Dinesh Pathak,J.)